GOVERNMENT OF INDIA MINISTRY OFMINES RAJYA SABHA QUESTION NO06.12.2010 ANSWERED ON CHANGES IN MMDR ACT .

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Shri Jai Prakash Narayan Singh

Will the Minister of COALMINES be pleased to state :-

(a)whether Government is redrafting the Mines and Mineral Development and Regulation (MMDR) Act, 1957 for better transparency and accountability in granting mineral concessions;

(b)if so, the key changes proposed in the new Act;

(c)whether the clause of prior approval by the Central Government is being scrapped and if so, the reasons therefor;

(d)whether Government is contemplanting 26 per cent PAT disbursal to local land owners through the new Act resulting in mining companies declaring less profit/no profit or losses; and

(e)the changes Government has made in the new Act to ensure that value addition in the States are carried out inline with MoUs signed with State Governments?

ANSWER

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION

(SHRI B. K. HANDIQUE)

(a) to (e):Yes, Sir. A proposal is presently under consideration of Group of Ministers. Till a final decision is taken, it would not be possible to give specific details on the proposal.